

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 510/TT/2014

Subject : Truing up Transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block For Additional Energy Meters in Northern Region.

Date of Hearing : 2.6.2016.

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The representative for the petitioner submitted that the petitioner has been entrusted with the implementation of additional Special Energy Meters in Northern Region. The COD of the instant asset was 1.4.2011. The tariff for 2009-14 tariff block was allowed in Petition No. 76/TT/2012 in which the Commission has determined the transmission tariff based on admitted cost of ₹157.74 lakh as on 31.3.2009 and additional capital expenditure of ₹12.38 lakh for the asset of the said transmission system for tariff period 2013-14.

2. None appeared on behalf of the respondents.

3. The Commission directed the petitioner to file the following information, on affidavit by 20.6.2016 with a copy to the respondents:-



- a) Details of de-capitalization of assets made during 2009-14 and 2014-19 tariif period,
- b) Petition No. corresponding to other asset covered under the project, wherein the true-up tariff for 2009-14 has been claimed; and
- c) Reasons for shifting balance and retention payment from 2013-14.

4. The Commission directed the respondents to file their reply by 30.6.2016 with an advance copy to the petitioner who shall file its rejoinder, if any by 11.7.2016. The Commission further observed that no extension of time shall be granted for any reason wihatsoever. In case no information is filed within the due date, the matter shall be considered based on the available records.

5. Subject to the above, order in the petition was reserved

By order of the Commission

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(T. Rout)
Chief (Law)

